

FIR No.214/2017
PS Crime Branch
State v. Gulshan & Anr.
U/s 20/29 NDPS Act

09.12.2020 at

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant.

This is an application u/s 439 Cr.P.C r.w. Section 37 of NDPS Act for grant of bail on behalf of accused-applicant Gulshan Kumar in case FIR No.214/2017.

Ld. Presiding Officer is on leave today.

Matter is fixed for orders, put up for purpose fixed on 15.12.2020.


(Reader)
09.12.2020

FIR No.24/2016
PS: Crime Branch
State Vs. Guddu Kumar Jha

09.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

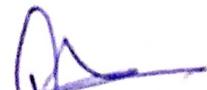
None for accused-applicant

This is an application under Section 439 CrPC for grant of bail on behalf of accused-applicant Guddu Kumar Jha in case FIR No. 24/2016.

Ld. Presiding officer is on leave today.

Matter is fixed for orders, put up for purpose fixed on

14.12.2020.


(Kunder)

09.12.2020

FIR No. 117/2018
PS:Crime Branch
State Vs. Alam Sheikh
U/s 18/29 NDPS Act

09.12.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State
Sh.Amjad Khan, Counsel for accused-applicant.
Ld. Presiding Officer is on leave today.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Alam Sheikh in case FIR No. 117/2018.

At the request of Ld. Counsel for accused-applicant, for consideration, put up before the Ld. Regular Court on **17.12.2020**.



(Registrar)

09.12.2020

FIR No.173/2018
PS Crime Branch
State v. Chander Pal
U/s 21/25 NDPS Act

09.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Rishi Pal Singh, counsel for accused-applicant.

Hearing is conducted through video conferencing.

This is an application for release of personal search items on behalf of accused-applicant Chanderpal Singh @ Fauji in case FIR No. 173/2018.

Ld. Presiding Officer is on leave today.

Put up for purpose fixed on **15.12.2020**.



(Reader)

09.12.2020

M. A. No. 34/2020
FIR No. 32/2019
PS: Crime Branch
State Vs. Sumit Arora
U/s 399/402/397/411/34 IPC

09.12.2020

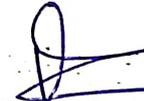
Present: Sh. K. P. Singh, Addl. PP for State

Sh. Mahesh Patel, counsel for accused-applicant

This is an application on behalf of accused-applicant Sumit Arora for release of RC in case FIR No. 32/2019.

Ld. Presiding Officer is on leave today.

At the request of Ld. Counsel for accused-applicant, for consideration, put up on **14.12.2020**.


(Reader)

09.12.2020

FIR No. 91/2020
PS Gulabi Bagh
State v. Deepak @ Deepu

09.12.2020

Present: Sh. K. P. Singh, Addl. PP for State

Sh. Dilip Kumar Dubey, Counsel for accused-applicant

This is an application for grant of regular bail filed on behalf of accused-applicant Deepak @ Deepu in case FIR No.91/2020.

At the request of Ld. Counsel for accused-applicant, for consideration, put up on **16.12.2020**.



(Reader)

09.12.2020

FIR No. 162/2010
PS Crime Branch
State v. Saddam Alam

09.12.2020

Present: Sh. K.P.Singh, Addl. PP for State

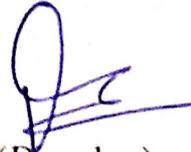
Sh. A. K. Tanwar, Counsel for accused-applicant

This is an application issuance of copy of receipt of the fine deposited by accused-applicant Saddam Alam in case FIR No. 162/2010.

Ld. Presiding officer is on leave today.

Ld. Counsel for the accused submits that he has moved an application for inspection of record in Record Room (Sessions) and inspection of record is fixed for 11.12.2020.

For consideration, put up on 15.12.2020.



(Reader)

09.12.2020

FIR No. 140/2018
PS Kotwali
State v. Nitin Sharma
M.No.44

09.12.2020

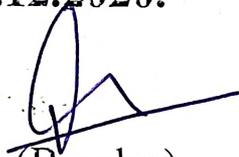
Present: Sh. K. P. Singh, Addl. PP for State

Ms. Divya Upadhyay, Counsel for accused-applicant

Ld. Presiding Officer is on leave today.

This is an application for release of RC of vehicle bearing
NO.DL-2CAN2577 on superdari on behalf of accused-applicant.

Put up for purpose fixed on **15.12.2020**.


(Reader)

09.12.2020

FIR No. 140/2018
PS Kotwali
State v. Vishnu Kumar Aggarwal
M.No.46

09.12.2020

Present: Sh. K. P. Singh, Addl. PP for State

Ms. Divya Upadhyay, Counsel for accused-applicant

Ld. Presiding Officer is on leave today.

This is an application for release of RC of vehicle bearing
NO.DL-4CAY2086 on superdari on behalf of accused-applicant.

Put up for purpose fixed on **15.12.2020**.



(Reader)

09.12.2020

FIR No. 140/2018
PS Kotwali
State v. Sanjay Gupta
M.No.43

09.12.2020

Present: Sh. K. P. Singh, Addl. PP for State

Ms. Divya Upadhyay, Counsel for accused-applicant

Ld. Presiding Officer is on leave today.

This is an application for release of RC of vehicle bearing
No.DL-1CAA9276 on superdari on behalf of accused-applicant.

Put up for purpose fixed on **15.12.2020**.


(Reader)
09.12.2020

FIR No. 140/2018

PS Kotwali

State v. Rajesh Patel

M.No.42

09.12.2020

Present: Sh. K. P. Singh, Addl. PP for State

Ms. Divya Upadhyay, Counsel for accused-applicant

Ld. Presiding officer is on leave today.

This is an application for release of RC of vehicle bearing
NO.DL-8SBU3599 on superdari on behalf of accused-applicant.

Put up for purpose fixed on **15.12.2020**.


(Reader)

09.12.2020

B. A. No. 1797
FIR No. 280/20
PS Wazirabad
State v. Rajesh @ Raju
U/s 392/397/411/34 IPC

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Counsel for accused-applicant (through videoconferencing.

Hearing is conducted through videoconferencing.

This is third application under Section 439 CrPC for grant of bail on behalf of accused-applicant Rajesh @ Raju in case FIR No. 280/2020.

Matter is fixed for orders today.

Chargesheet not received in terms of previous orders. Be requisitioned for the next date of hearing.

Put up for purpose fixed before the Ld. Regular Court on **15.12.2020.**

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(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
09.12.2020

FIR No. 232/20
PS Roop Nagar
State v. Toshinder Khari
M. A. No.199/2020

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing).

Sh. Atul Kumar Sharma, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for preponment of next date of hearing on behalf of accused-applicant Toshinder Khari in case FIR No.232/20.

At the request of Ld. Counsel for accused-applicant, for consideration, put up before the Ld. Regular Court on **10.12.2020**.

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(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
09.12.2020

B. A. No. 2092
FIR No. 410/2020
PS: Wazirabad
State Vs. Rajesh @ Raju
U/s 308/34 IPC

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Hari Dutt Sharma, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Rajesh @ Raju in case FIR No. 410/2020.

Reply is filed.

At the request of Ld. Counsel for accused-applicant, for consideration, put up before the Ld. Regular Court on **18.12.2020**.

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(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
09.12.2020

B. A. No. 1795
FIR No. 405/2020
PS: Wazirabad
State Vs. Paras Kumar Pal
U/s 376D/354B/328/34 IPC

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Rajinder Kumar, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 437 CrPC for grant of bail on behalf of accused-applicant Prasa Kumar Pal in case FIR No.405/2020.

At the request of Ld. Counsel for accused-applicant, for consideration, put up before the Ld. Regular Court on **10.12.2020**.

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(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
09.12.2020

B. A. No.3723
FIR No. 328/2019
PS Crime Branch
State v. Rajan Sharma
U/s 406/419/420/467/471/120B IPC

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Rajiv Lochan, Counsel for accused-applicant (through video conferencing)

Sh. R. S. Chaggar, counsel for complainant (through video conferencing)

Hearing is conducted through video conferencing.

This is application under Section 439 CrPC for grant of bail on behalf of accused-applicant Rajan Sharma in case FIR No. 328/2019.

At the request of Ld. Counsels for parties, for consideration, put up before the Ld. Regular Court on **14.12.2020**.

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(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
09.12.2020

B. A. No. 1938
FIR No. 261/2020
PS: Burari
State Vs. Deepak Kumar
U/s 307/34 IPC

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State.

Sh. Parveen Dabas, Counsel for accused-applicant

Sh. Sauraj Yadav, counsel for complainant.

Hearing is conducted through video conferencing.

This is second application under Section 439 CrPC for grant of regular bail moved on behalf of accused Deepak Kumar in case FIR No. 261/2020.

At the request of Ld. Counsel for accused-applicant, for consideration, put up before the Ld. Regular Court on **21.12.2020**.

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(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
09.12.2020

B.A. No. 1883/2020
FIR No. 468/2020
PS Burari
State v. Prashant Kumar
U/s 376/506 IPC

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Raj Kumar, Counsel for accused-applicant (through video conferencing)

Sh. Masood Alam, counsel for prosecutrix with prosecutrix (through video conferencing)

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C for grant of bail on behalf of accused-applicant Prashant Kumar in case FIR No. 468/2020.

At the request of Ld. Counsel for parties, for consideration, put up before the Ld. Regular Court on **15.12.2020**.

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(Naveen Kumar Kashyap)
1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi
09.12.2020

B. A. No. 1870
FIR No. 276/2020
PS: Subzi Mandi
State Vs. Deepak Kumar
U/s 307/506 IPC & 25 Arms Act

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K. P. Singh, Addl. PP for State

Sh. Murari Tiwari, Counsel for accused-applicant

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Deepak Kumar in case FIR No.276/2020.

At the request of Ld. Counsel for accused-applicant, for consideration, put up before the Ld. Regular Court on **17.12.2020**.

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(Naveen Kumar Kashyap)

1st Link Addl. Sessions Judge-04 (Central),
Tis Hazari Courts, Delhi

09.12.2020

B. A. No. 3393 & B. A. No. 3394

FIR No. 171/2019

PS: Wazirabad

State Vs. Om Prakash

State Vs. Santosh Kumar

U/s 498A/406/34 IPC

09.12.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer is on leave today.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Amit Kumar Mishra, counsel for accused-applicants (through video conferencing)

Hearing is conducted through video conferencing.

These are two applications under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicants Om Prakash and Santosh Kumar in case FIR No.171/2019.

At the request of Ld. Counsel for accused-applicants, for consideration, put up before the Ld. Regular Court on **14.12.2020**.
Interim protection, if any, to continue till the next date of hearing only.

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(Naveen Kumar Kashyap)

1st Link Addl. Sessions Judge-04 (Central),

Tis Hazari Courts, Delhi

09.12.2020

Tis Hazari Courts, Delhi/09.12.2020